

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.6561/2023

(Arising out of impugned final judgment and order dated 06-04-2023  
in BA No. 3590/2022 passed by the High Court of Delhi at New Delhi)

SATYENDAR KUMAR JAIN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 104030/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 104033/2023 - EXEMPTION FROM FILING O.T., IA No.  
139696/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/  
FACTS/ANNEXURES, IA No. 127765/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES, IA No. 104311/2023 - PERMISSION TO FILE  
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 104038/2023 -  
PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 01-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRAFor Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. N. Hariharan, Sr. Adv.  
Mr. Vivek Jain, AOR  
Mr. Abhinav Jain, Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Mohd. Irshad, Adv.  
Ms. Honey Kumbhat, Adv.  
Mr. Rajat Jain, Adv.  
Mr. Vaibav Yadav, Adv.  
Mr. Shadan Farasat, Adv.  
Ms. Warisha Farasat, Adv.  
Mr. Siddhant Sahay, Adv.For Respondent(s) Mr. S.V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Zoheb Hussain, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Padmesh Mishra, Adv.  
Mr. Sairica Raju, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Registry to obtain orders from Hon'ble the Chief Justice of India and place it before a Bench of which one of us (Hon'ble Mr. Prashant Kumar Mishra, J.) is not a Member.

List on 12.09.2023.

Interim order to continue till the next date of hearing.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR